

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2535/1996

New Delhi, this 1st day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P. Biswas, Member(A)

Shri Mahendra Prasad Gupta  
s/o Shri S.P. Gupta  
MSM G-I, Northern Railway, Bhiwani(Har) .. Applicant  
(By Advocate Shri B.S. Oberoi)

versus

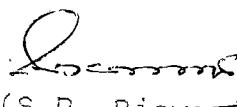
Union of India, through

1. General Manager  
Northern Railway  
Baroda House, New Delhi  
2. Divisional Railway Manager  
Bikaner Division, Rajasthan .. Respondents  
(By None)

ORDER (oral)  
Hon'ble Dr. Jose P. Verghese

The limited prayer in this OA is that the applicant who has appeared in written test and thereafter viva-voce examination, claims to have passed the said test but no result has been declared so far. Applicant is not in a position to state for what reasons his result has been withheld or not published. Notices were issued to the respondents and several opportunities have also been given to them but none appears today. As such, in the circumstances, we allow this OA and direct the respondents to declare the result of the examination with respect to the applicant and in case, he succeeds he may be given all consequential benefits. With this direction, this OA is disposed. No costs.

Interim order will continue till the result is declared.

  
(S.P. Biswas)  
Member(A)  
1.5.1997

  
(Dr. Jose P. Verghese)  
Vice-Chairman(J)  
1.5.1997